

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:260
ANSWERED ON:25.11.2014
SALE OF CARBONATED WATER
Birla Shri Om

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether standards for carbonated water being sold in the country are prescribed by the Bureau of Indian Standards (BIS);
- (b) if so, whether the BIS-standards are equivalent to or different from those in America and European countries and if so, the comparative details thereof;
- (c) whether the BIS has fixed the quality standards under the IS 2346-1992; and
- (d) if so, the details thereof along with the names of countries in which carbonated water with the above quality standards are banned?

Answer

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a): Yes, Madam. Bureau of Indian Standards (BIS) has formulated Indian Standard IS 2346: 1992 on Carbonated Beverages which includes the following types:

- (i) Flavoured and sweetened carbonated beverages;
- (ii) Carbonated water or soda water with or without permitted flavours;
- (iii) Flavoured and sweetened carbonated water with dietetic/ electrolytic mixtures in formulation; and
- (iv) Flavoured and sweetened carbonated water with fruit juices, fruit pulp and fruit concentrates.

Under the Food Safety and Standards Act, 2006, the Standard for carbonated water is prescribed in the regulation 2.10.6(1) of Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011.

- (b): Information is not maintained.
- (c): Yes, BIS has formulated Indian Standard on Carbonated Beverages, IS 2346: 1992.
- (d): Information about countries which have banned carbonated water with above quality standards is not maintained.